

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 70 of 2022

IN THE MATTER OF:

CHANDAN SURYAKANT KHORJUVEKAR
VERSUS

...APPLICANT

GOA COASTAL ZONE MANAGEMENT
AUTHORITY & OTHERS

...RESPONDENTS

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Filed on: 12.07.2023

Place: Goa

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**REJOINDER OF APPLICANT TO REPLY DATED 19.04.2023 OF
RESPONDENT NO. 2 (GOA FOREST DEPARTMENT)**

MOST RESPECTFULLY SHOWETH:

1. That the present Rejoinder of the Applicant is filed to the counter affidavit dated 19.04.2023 of the Deputy Conservator of Forests, Wildlife and Eco-tourism Division (North) for Respondent No. 2 i.e. Goa Forest Department (hereafter 'reply of R2' for short). At the outset the facts and averments in the said reply of R2 which are inconsistent with the pleadings in the present Original Application are denied. It is also stated that rejoinder is not being filed for each and every statement and averment made in the reply of R2 and nothing may be deemed to be admitted unless the same is specifically admitted herein, but should be treated as though the same has been set out seriatim and denied and disputed specifically.

**PRELIMINARY SUBMISSIONS W.R.T. RESPONDENT NO. 2 & ITS
REPLY:**

2. That it is pertinent to mention that Respondent No. 2 in its reply has chosen, for reasons best known to them, not to provide any details about the NO TAKE zone of Mandrem Beach and in particular to the

Survey No. 211/2A of Village Mandrem where illegal construction is highlighted by the Applicant in the present Original Application. This fact assumes significance in light of the fact that the Respondent No. 2 (Goa Forest Department) is the APEX NODAL AUTHORITY for the 'Turtle Nesting Habitat Management Plan' as per the "Draft Sea Turtle Nesting and Habitat Management Plan (2020)" report ('Sea Turtle Report, 2020' for short) (refer Chapter 9.3 and Chapter 10.4.A.1).

PARAWISE REPLY:

3. REJOINDER TO PARAS 1 to 5: The contents of these paragraphs are factual and need no response from the answering Applicant.

4. REJOINDER TO PARAS 6 to 9: In response to these paragraphs it is submitted that,
 - 4.1 As per the Sea Turtle Report, 2020 Mandrem beach has been categorized as a '*medium potential beach*' taking into consideration beach profile, disturbance and fresh nesting reports.
 - 4.2 As per the Turtle Nesting Observation Records in Mandrem since 2011 to 2020 (refer Chapter 6 of the Sea Turtle Report, 2020) Hatchling survival rates per season ranges from 90% to 33% with the year 2019-20 showing 90% survival rate.
 - 4.3 Mandrem beach does not have effective in-situ conservation and hence, it is proposed that a 600 meter beach length be identified and designated as Conservation reserve after which area abutting this may be excluded from temporary shacks and huts (Refer Chapter 10.4A.5 of the Sea Turtle Report, 2020).

- 4.4 One percent (1%) of the profit earned by shack and resort owners who are operating their business within 10kms of radius from turtle nesting sites must be contributed towards sea turtle conservation in order to make them partners in conservation (Refer Chapter 10.4A.5 of the Sea Turtle Report, 2020).
- 4.5 Each turtle nesting beach shall have clear demarcation of the extent and boundary of the geographical / spatial space where the management plan shall apply such as NO TAKE Zone. Moreover, on the turtle nesting beaches, a mapping of the sand-dunes and its morphology, especially the areas of embryo dune, fore-dune, mature dune shall be identified, demarcated, updated periodically. At least 3 to 5 kms continuous shoreline length of the beach may primarily be considered as the turtle nesting beach habitat space in each location.(Refer 'Chapter 10.2:Extent of turtle nesting habitat plan' of the Sea Turtle Report, 2020).
- 4.6 That Apex Nodal Authority (The Goa Forest Department) must earmark and communicate the turtle nesting boundary and sensitive nesting areas through maps and display boards so that beach visitors and users are aware about the importance of the specific beach and are encouraged to adopt sustainability and safe code of conduct on the beach, overall strengthening turtle nesting habitat management and conservation. (Refer Chapter 10.4A.1 of the Sea Turtle Report, 2020).
- 4.7 The GCZMA has been assigned the task of evolving a management plan. The GCMZA in association with the Goa Forest Department, local stakeholders and other line departments must identify beach spaces and divide them into go and no-go areas. (Refer Chapter 10.4A.5 of the Sea Turtle Report, 2020).

5. REJOINDER TO PARAS 10 to 14: In response to the averments made in these paragraphs wherein various activities undertaken by the Respondent No. 2 in respect of turtle nesting sites and its protection are detailed, it is submitted that one of the first steps towards conservation of turtle nesting sites as envisioned in the Sea Turtle Report, 2020 is to demarcate the turtle nesting sites boundary and its buffer area and identify turtle nesting beach spaces into GO, NO-GO AREAS and NO-TAKE ZONES which is the prayer B in the present Original Application. This demarcation will lead to easy identification of the illegal activities on a particular survey no. on a turtle nesting beach ensuring prompt action as per law, either suo-motto or on a complaint, by the GCZMA and other authorities. It is pertinent to mention that this Hon'ble Tribunal vide its order dated 02.11.2017 passed in Original Application No. 23/2014 had directed the GCZMA to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ). IN compliance GCZMA had passed various orders in respect of the violator who had carried out violations in the Turtle Nesting Sites at Agonda, Galgibag, Mandrem and Morjim. In all there are 41 cases from the North Goa Turtle Nesting Beaches in Mandrem village wherein GCZMA has imposed environmental compensation for coastal damages vide its order dated 12.06.2023. In this order there are some cases which are within 200-300 meters of the Survey No. 211/2-A of Village Mandrem i.e. Palm Grove Beach Resort (at S. No. 23) , L'Amore Beach Cottages Spa & Café (at S.

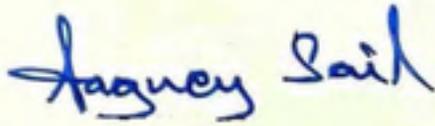
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No. 21), Silent Bar & Restaurant (at S. No. 21), Tahira Beach Resort (at S. No. 19) and Little Palm Grove Cottages (at S. No. 28).

True and correct copy of the GCZMA order dated 12.06.2023 is hereto marked and annexed as **ANNEXURE – R2/1**.

6. Hence, in light of the submissions made above it is most humbly prayed that this Hon'ble Tribunal grant prayer B of the present Original Application.



AAGNEY SAIL & GAURESH MALIK
ADVOCATES FOR THE APPLICANT

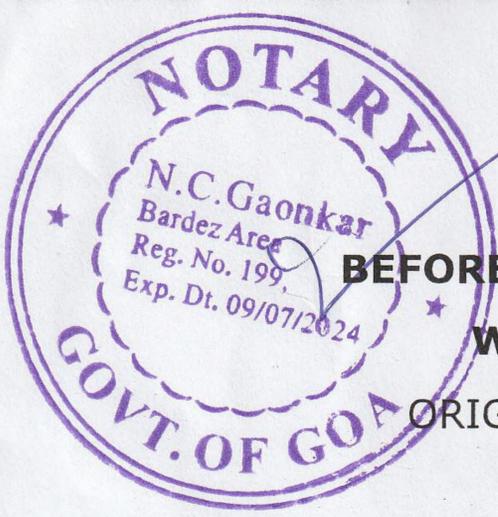
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AFFIDAVIT

I, Chandan Suryakant Khorjuvekar, S/o Late Shri Suryakant Khorjuvekar aged about 49 years, R/o H.No. 98/9, Bandirwaddo, Anjuna, Bardez, Goa - 403517, do hereby solemnly state and affirm that:

1. That I am the Applicant in the above mentioned Original Applicant and I am aware of the facts of the present case and as such am competent to swear this affidavit.
2. That I have read and understood the accompanying Rejoinder to Counter Affidavit of Respondent No. 2 which has been drafted on my instructions and the contents of which are true to my knowledge and have been read and explained to me in the vernacular.
3. That the Annexures R2-1 to R2- are true and correct copies of their respective originals.


DEPONENT

VERIFICATION:

Verified that the contents of paras 1 to 3 of my above affidavit are true to my knowledge and its content is read and explained to me in the vernacular, no part of it is false and nothing material has been concealed therefrom.

Verified on 12th day of July, 2023 at Mapusa, Goa.

Aadhaar Card - 5364 6386 3355


DEPONENT

p-t-u



Solemnly affirmed
Before me

N. C. Gaonkar
Advocate & Notary
Mapusa Bardez - Goa
Sr No. 21217/2023

12 JUL 2023

Address Card - 2364 6386 3322

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)

4thFloor, Dempo Tower, Patto, Panaji Goa.

Website: www.czma.goa.gov.in

Ref. No. GCZMA/

Date:12/06/2023

DIRECTIONS ISSUED UNDER SECTION 5 OF THE ENVIRONMENTAL (PROTECTION) Act, 1986, READ WITH RULE 4 OF THE ENVIRONMENT PROTECTION) RULES, 1986

WHEREAS, the Goa Coastal Zone Management Authority (hereinafter referred to as 'the GCZMA' in short) has been constituted by the Ministry of Environment & Forests (MoEF), Government of India pursuant to the directions of the Hon'ble Supreme Court of India to deal, inter alia, with violation of the Coastal Regulation Zone (CRZ) Notification 2011 and implementation of the CRZ Notification.

WHEREAS, Goa Paryavaran Savrakshan Sangharsh Samitee had filed application before the National Green Tribunal seeking enforcement of the order of the Hon'ble Tribunal dated 02.11.2017 in Original Application No. 23/2014. By the order dated 02.11.2017, the Tribunal had directed the Goa Coastal Zone Management Authority (GCZMA), to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ).

AND WHEREAS, the Goa Paryavaran Savrakshan Sangharsh Samitee, filed an application for execution of the order dated 02.11.2017 passed in Original Application No. 23/2014 .

AND WHEREAS, vide said order the Hon'ble NGT had further issued directions to the Goa Coastal Zone Management Authority (GCZMA), to take action against temporary structures constructed along the beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in No Development Zone (NDZ). The Tribunal had also directed that the compensation be recovered by the GCZMA from those violating the above norms, apart from other incidental directions.

AND WHEREAS, Authority had passed various orders in respect of the violator who had carried out violations in the Turtle Nesting Sites at Agonda, Galgibag, Mandrem and Morjim.

AND WHEREAS, the Hon'ble NGT vide order dated 26/10/2021 and 08/12/2021, had observed that compared to the large volume of violations the recovery of the environmental compensation appears to be pittance for want of expert so as to assure the environmental damage caused and appropriate compensation to be recovered from the violators. Hence the GCZMA made a request to the Hon'ble NGT for forming a Committee in order to assess environmental compensation.

AND WHEREAS, the Goa Coastal Zone Management Authority (GCZMA), in its 289th GCZMA meeting held on 8.2.2022 formed a committee to work out the formula for calculation of Environmental Compensation to be recovered from the violators, The Committee consists of ShriSujeet Kumar Dongre (Expert Member GCZMA), Shri. PranoyBaidya (Scientific Consultant), and Shri.Savio J F Correia (Expert Member GCZMA).

AND WHEREAS the committee arrived at a compensation amount by performing standard meta-analysis, that combines results of multiple scientific studies from the coastal regions of the Indian Sub-continent wherever possible and in some cases similar eco system types globally. Damage incurred through disruption of eco system service values (Provisioning, Regulating, Supporting and Cultural) have been calculated across four major habitat types and their values are adjusted to reflect inflation rates using Consumer Price Index Values. Therefore, the Authority decided to recover Environmental compensation @ of Rs.25906173.91(Rupees: Two Crore Fifty-Nine Lakhs Six Thousand One Hundred and Seventy-Four only) per hectare per year, which translate to Rs. 2590/- per square meter per year; in respect of the violation cases which include alteration natural landscape, erection of temporary or permanent structures, landscaping by removing native vegetation, flattening the Dunes, change in native vegetation composition, construction of swimming pool etc. The Authority resolved to carry out exercise of calculation of fines based on area damaged calculating difference in land use change in square meter by satellite imagery (from the year the violation was noticed) along with field verification on case-to-case basis so that compensation can be recovered from the violators by using the formulae "*Rs.2590/- per sq. mts x no of years x Area in sqmts = Total Environmental Compensation*".

AND WHEREAS, in the 293rd Meeting of the GCZMA held on 24/02/2022; the Authority decided to adopt the Report and work on imposing Environmental Compensation and recover the same from the violators.

AND WHEREAS, in the 297th Meeting of the GCZMA held on 31/03/2022; the Authority decided to issue order directing Shri Savio J. F. Correia Expert Member, Shri Sujeetkumar Dongre Expert Member, and Shri Pranoy Boudhya (Scientific Consultant) to work out Environmental Compensation in each and every case wherein violation of CRZ rules and regulations are notice and submit the report.

AND WHEREAS, the Expert Committee has calculated the environmental compensation and mentioned in the table via a vis the parties which are to be recovered.

AND WHEREAS, the report of the Expert Committee was placed before the Authority in its 327th GCZMA Meeting held on 16/01/2023, the Authority decided that, *“The Authority perused the report submitted by the Expert Committee constituted to conduct the Study and draw up the Environmental Compensation in respect to individual cases pertaining to Paryavaran matters. The Chairman informed that presently the Authority is dealing with 241 number of cases pertaining to environmental compensation. Out of 241 numbers the Expert Committed constituted vide the Administrative Order, the committee has submitted a partial report of environmental compensation only in respect of 93 cases out of which 50 matters pertain to the North District and 43 cases pertain to the South District. The Authority decided to issue direction u/s 5 of EPA to recover the environmental compensation respectively”*.

AND WHEREAS, the Authority decided to accept the findings of the report and decided issue directions to recover the environmental compensation from the concerned parties.

AND WHEREAS, the Authority in its 343rd Meeting held on 11/05/2023 it was decided *“to issue a letter of clarification with respect to the penalty amount and compensation to be recovered. That in the remaining 19 matters in the North and 30 matters in the South, we will initiate action in recovery of the amount from the violators. Further that since the expert committee term had expired and since they submitted a partial report of environmental compensation only in respect of 93 out of 241 the Committee could not complete the analysis in all 241 cases. The Authority further decided to constitute a fresh committee to assess and calculate the environmental compensation in the remaining 148 cases within a time frame of 30 days and subsequently issue directions under Section 5 of the Environmental Protection Act, 1986 read with Rule 4 of the Environment Protection Rules, 1986 for recovery of the compensation amount so assessed Hence the Authority decided to form a Committees*

Comprising of One Expert Member, One engineer and One Surveyor and one Legal Assistant from the Office of the GCZMA for calculating the Compensation in regards to the balance 148 cases within the period of 07 days”.

AND WHEREAS, the Authority in its 345th GCZMA Meeting held on 01/06/2023; it is decided to constitute a fresh committee comprising of One Expert Member, One Engineer, One Surveyor and One Legal Assistant from the Office of the GCZMA for calculating the Environmental Compensation in regards to the balance 148 cases within a time frame of 07 days. That during the calculation and physical verification of the site for levying environmental compensation it is noticed that the Violators have dismantled the shacks and restaurants and others have change the commercial name of the establishment, and therefore the actual area of the structure cannot be ascertained or existing then. That in view of the Penalties paid by violators it is an admitted fact that the violators have actually erected illegal structures without obtaining permission and in view of the Environmental Compensation formulae the area of the shack/ huts/ restaurant/ have to known. In view of the fact that in cases where the area of violation is not known to levy environmental compensation the Authority has decided to arrive at an average area such as for shack an area of 144 sq mts; for cottages an area of 25 sq mts and for restaurant an area of 144 sq mts., wooden bamboo structure an area of 144 sq mts; Tent, canopies and Table and chair an area of 1.4 sq mts; and Toilet an area of 1.5 sq mts; to be used to calculate the environmental compensation.

AND WHEREAS, the Authority constituted a fresh Committee inorder to calculate the environmental compensation in the remaining violations.

AND WHEREAS, the Report was placed in the 346th GCZMA Meeting held on 12/06/2023; the Authority accepted the report prepared by the fresh committee on the same principal laid down in the previous report and the formulae for environmental compensation and as per the decision taken in the 345th GCZMA Meeting. The Authority after accepting the report decided to issue direction to all the violators mentioned in the Second Report.

AND WHEREAS, based on the Reports for North Goa Turtle Nesting Beaches giving details of the violations in the North District of Morjim, Mandrem and calculations are as under

**Details of environmental compensation calculated for coastal damage from
45 cases from North Goa Turtle Nesting Beaches in Morjim Village**

Sr. No.	Col A	Col B	Col C	Col D	Col E	Col F	Col G	Col H	Col I
	Name	Nature of Violation	Area under Violation SI.1 in Col B (sqm) (X-144 sqm) where 144 is permitted area by DoT, GoG	Area under Violation SI.2 in Col B (Total net= Total gross area of extra sunbeds above permitted number of 30, plus any other extra structures noted by the committee in 2019) In case the structure is illegal, all assets on the beach are treated as violation for area	Total Violation	Coastal Damage Value =INR 1079.4 3/m2/5 months	Owner (s)	GCZMA Remark	2022 Committee Notes
1	Huddles Restaurant through Mr. David Fernandes	15 Sun beds, 3 Tables Bamboo structure, 4 tents sheds 2 palm sheds on beach Constructed /Erected without CRZ NOC	$3 \times 1.4 = 4.2$ $1 \times 144 = 144$ $4 \times 25 = 100$ $2 \times 25 = 50$ 298.2	$15 \times 1.4 = 21$	319.2 Sq.mtrs	3,44,55 4.056	Mr. David Fernandes	15° 37' 41.3" 73° 43' 40.1"	
2	Ing's Restaurant through Casiano Eddy D'Souza and Devendra	5 Sun Beds & 2 Palm Sheds High Volume Music system Light facing the beach in violation of CRZ norms Temporary structure constructed / Erected	$2 \times 25 = 50$ $1 \times 144 = 144$ 194	$5 \times 1.4 = 7$	201	2,16,96 5.43	Casiano Eddy D'Souza and Devendra	15° 37' 41.7" 73° 43' 39.7"	

3	Tomatos Restaurant through Neal Fernandes	50 Sun Beds 4 Sheds Kitchen on beach High volume Music speakers facing the beach in violation of CRZ norms Permanent structure constructed / erected without CRZ NOC	$4 \times 25 = 100$ $1 \times 25 = 25$ <u>125</u>	$50 \times 1.4 = 70$	195	2,10,48 8.85	Neal Fernandes	15° 37' 41.8" 73° 43' 39.7"	The Permanent structure constructed / erected without CRZ NOC is not included as the same has to be demolished
4	Chia Lounge through Mukesh Kumar	12 Sun beds on beach Series lights facing the beach in violation of CRZ norms Temporary bamboo superstructure, permanent plinth constructed/erected without CRZ NOC	$1 \times 144 = 144$	$12 \times 1.4 = 16.8$	160.8	1,73,57 2.344	Mukesh Kumar	15° 37' 42.9" 73° 43' 38.1"	The Permanent plinth constructed/ erected without CRZ NOC is not included as the same has to be demolished
5	Larisa Guest house / beach resort through Kalpesh Fondekar	10 Sun beds 3 Rooms on permanent plinth Wooden structure 2 palm sheds on beach constructed/erected without CRZ NOC	$3 \times 25 = 75$ $1 \times 144 = 144$ $2 \times 25 = 50$ <u>269</u>	$10 \times 1.4 = 14$	283	3,05,47 8.69	Kalpesh Fondekar	15° 37' 43.4" 73° 43' 37.35"	permanent plinth has to be demolished
6	Burger Factory through Mayank Dube	21 tables on beach Light facing the beach in violation of CRZ norms Permanent Bamboo Structure constructed/erected without CRZ NOC	$1 \times 144 = 144$	$21 \times 1.4 = 29.4$	173.4	1,87,17 3.162	Mayank Dube	15° 37' 44.1" 73° 43' 36.8"	Permanent Bamboo Structure constructed/ erected without CRZ NOC

7	Divine Gypsies	1. 16 sun beds with canopy on beach in violation of CRZ norms. 2. Shack with tile roofing, kitchen, permanent structures, 10 cottages constructed/erected without CRZ	$16 \times 1.4 = 22.4$ $1 \times 144 = 144$ <u>$10 \times 25 = 250$</u> 416.4	$16 \times 1.4 = 22.4$	438.8	4,73,653.884	Gregary Dias	15°37'19.9" 73°43'52.2"	The permanent structures are not included as the same has to be demolished
8	Sunway Beach Cottages Restaurant and Bar by Umesh Shetgaonkar	17 Sun beds on beach 1 permanent structure 7 cottages erected without CRZ NOC	$7 \times 25 = 175$	$17 \times 1.4 = 23.8$	198.8	2,14,590.684	Umesh Shetgaonkar	15° 38' 30.8" 73° 43' 06.1"	The permanent structure is not included as the same has to be demolished
9	La – Plage Restaurant and Shiva Cotages Girija Shiva Shetgaonkar/Sandesh	35 Sun beds, sheds on beach shack Temporary Bamboo structure 10 cottages erected without CRZ NOC	$1 \times 144 = 144$ <u>$10 \times 25 = 250$</u> 394	$35 \times 1.4 = 49$	443	4,78,187.49	Girija Shiva Shetgaonkar/Sandesh	15° 38' 26.5" 73° 43' 08.5"	
10	Sea Green Beach shack	Temporary bamboo structure, shack and kitchen, 4 cottages on beach, cloth and garment store, 36 sun beds and shades erected without CRZ Permission	$1 \times 144 = 144$ $1 \times 144 = 144$ <u>$4 \times 25 = 100$</u> 388	$36 \times 1.4 = 50.4$	438.4	4,73,222.112	Sanjay Kavlekar	15°38'22.0" 73°43'11.9"	

11	Café Lucky Star Beach shack	Temporary Bamboo structure on beach ,40 sun beds,12 tables and 30 chairs erected without CRZ NOC	1 x 144 =144 12 x 1.4 = 16.8 <u>30 x 1.4 = 42</u> 202.8	40 x 1.4= 56	258.8	2,79,35 6.484	Sudhes h Dabolkar	15°38'21 .5" 73°43'11 .8"	
12	Orion Beach Shack	Temporary Bamboo structure on beach, permanent rooms for staff, 74 beds Sun beds 27 canopy 20 chairs and 5 tables, high volume music system erected without CRZ NOC	1 x 144= 144 5 x 1.4= 7 20 x 1.4 = 28 <u>27 x 1.4= 37.8</u> 216.8	74 x 1.4=103.6	320.4	3,45,84 9.372	Narayan Shetgaonkar	15°38'19 .3" 73°43'12 .9"	The Permanent rooms for staff not included as the same has to be demolished
13	Café Morjim Beach Shack	Temporary Bamboo structure, 45 sun beds,7 canopy,9 tables and 36 chairs on beach erected without CRZ NOC	1 x 144 =144 7 x 1.4 = 9.8 9 x 1.4 = 12.6 <u>36 x 1.4 = 50.4</u> 216.8	45 x 1.4= 63	279.8	3,02,02 4.514	Rama Shetgaonkar Sanket Shetgaonkar	15°38'19 .0" 73°43'13 .0"	
14	Marbela Beach	Temporary structure with GI Poles ON BEACH, 34 cottages, G+1 permanent building with 6 rooms, 23 sun beds, Canopy, 14 tents, 11 tables, 7 heavy speakers facing the shore erected without CRZ NOC	1 x 144=144 34 x 25= 850 14 x 1.4 = 19.6 <u>11 x 1.4= 15.4</u> 1,029	23 x 1.4= 32.2	1,061.2	11,45,4 91.116	JaydeepRajehosle	15°38'16 .3" 73°43'13 .7"	G+1 permanent building with 6 rooms deleted from the list vide Corrigendum GCZMA/ N/NGT matter/ 19-20/01/66 dated 15/05/2020 of GCZMA

15	Refresh Beach club and resort/ golden eye beach shack	Shack, Temporary structure extended on beach, 8 permanent wooden cottages, 22 sun beds, 32 canopy beds on beach erected	1 x 144= 144 $\frac{8 \times 25}{200} =$ 200 344	22 x 1.4= 30.8 $\frac{32 \times 1.4}{44.8}$ 75.6	419.6 Sq.mtrs	4,52,92 8.828	Prashant Shetgaonkar	15°38'12.7" 73°43'15.6"	
16	Principia Beach shack	Temporary Bamboo structure, 27 sun beds, 5 canopy shades, high volume speakers on Beach.	1 x 144=144 $\frac{5 \times 1.4}{151} =$ 7	27 x 1.4= 37.8	188.8	2,03,79 6.384	Megnah Shirodkar	15°38'10.8" 73°43'15.2"	
17	Jasmine beach shack	Shack, Temporary bamboo structure-extension on beach, 8 permanent rooms including 2 under construction, 16 sun beds, 4 canopy, high volume speakers erected without CRZ NOC	1 x 144= 144 $\frac{4 \times 1.4}{5.6} =$ 5.6 149.6	16 x 1.4= 22.4	172	1,85,66 1.96	Vinayak Harmalkar/ Victor Mendonsa	15° 38'09.9" 73° 43'15.8"	The 8 permanent rooms including 2 under construction are not included as the same have to be demolished
18	Yogi's Frozen Sand the beach shacks through its owner Yogesh Bhonsle	Shack : Temporary Bamboo structure Extension on Beach; 4 cottages, 28 sun beds, 8 canopy High volume music system erected without CRZ NOC	$1 \times 144 = 144$ $4 \times 25 = 100$ $\frac{8 \times 1.4}{11.2} =$ 11.2 255.2	28 x 1.4 = 39.2	294.4	3,17,78 4.192	Yogesh Bhonsle	15° 38'09.2" 73° 43'16.8"	

19	Rock Water Resort through its owner Sanjay Korgaonkar	Shack: Permanent flooring; Counters permanent; 11 cottages, G+1 gallery(steel fabricated) 19 sun, 8 canopy, high volume music systems beds erected without CRZ NOC	$1 \times 144 = 144$ $11 \times 25 = 275$ $8 \times 1.4 = 11.2$ 430.2	$19 \times 1.4 = 26.6$	456.8	4,93,083.624	Sanjay Korgaonkar	15° 38' 08.9" 73° 43' 17.6"	
20	Morjim Queen Beach Shack	Shack permanent cemented poles with bamboo roofing structure, 6 cottages, 13 sun beds, 11 canopy high volume music system, height facing shore erected without CRZ NOC	$1 \times 144 = 144$ $6 \times 25 = 150$ $11 \times 1.4 = 15.4$ 309.4	$13 \times 1.4 = 18.2$	327.6	3,53,621.268	Charles Karmonkar	15° 38' 08.6" 73° 43' 18.0"	
21	Sea Scape Eco Beach Resort through its owner UdayNagvekar / Kuldeep Singh Dalal	Shack G+1 with Gallery; Cement Concrete Poles with bamboo roofing structure; 13 cottages, 21 sun beds High volume music system, Lights facing shore erected without CRZ NOC	$1 \times 144 = 144$ $13 \times 25 = 325$ 469	$21 \times 1.4 = 29.4$	498.4	5,37,987.912	Uday Nagvekar / Kuldeep Singh Dalal	15° 38' 07.9" 73° 43' 17.9"	
22	Sea Bird beach Shack	Shack, temporary bamboo structure, 8 cottages, 27 sun beds, 9 canopy on beach erected without CRZ NOC	$1 \times 144 = 144$ $8 \times 25 = 200$ $9 \times 1.4 = 12.6$ 500.6	$27 \times 1.4 = 37.8$	538.4	5,81,165.112	Sandee p Shirodkar	15° 38' 07.6" 73° 43' 18.2"	

23	Station Beach shack (Rudra sandy Shack)	Shack:G+1 with Gallery, wooden structure, 8 cottages, permanent toilet block, 21 sun beds, 6 canopy, heavy music system with 6 speakers erected without	1 x 144=144 8 x 25= 200 <u>6 x 1.4=</u> 8.4 352.4	21 x 1.4= 29.4	381.8	4,12,12 6.374	Sandee p Gawde	15°38'07 .1" 73°43'18 .5"	permanent toilet block
24	Cool place Beach Shack (Blue Octopus)	Shack: Temporary Bamboo structure, 3 cottages, 22 sun beds, 4 canopy, 11 heavy music system speakers erected without	1 x 144=144 3 x 25= 75 <u>4 x 1.4=</u> 5.6 224.6	22 x 1.4= 30.8	255.4	2,75,68 6.422	Sanjay Sawant / Vishal Simepu rushkar	15°38'06 .6" 73°43'18 .7"	
25	Living Room beach Resort	Temporary Bamboo & paragoles structure,1 dormitory and 2 cottages, additionally 4 cottages under construction 5 sun beds,4 canopy,11 heavy music system speakers erected without	1 x 144=144 1 x 144=144 1 x 25 = 25 2 x 25 = 50 4 x 25 =100 <u>4 x 1.4 =</u> 5.6 468.6	5 x 1.4= 7	475.6	5,13,37 6.908	Sanjay Kullar/ Rupesh	15°38'04 .7" 73°43'18 .5"	
26	S2 Beach Shack Goa	Shack: Temporary Bamboo structure, 9 cottages, 62 sun beds, 4 canopy erected without	1 x 144= 144 9 x 25 =225 <u>4 x 1.4 =</u> 5.6 374.6	62 x 1.4= 86.8	461.4	4,98,04 9.002	Sandesh Korgaonkar	15 ° 38'03.0" 73°43'19 .1"	

27	Silver Sand Shack	Shack: Temporary Bamboo structure, 12 cottages, 38 beds, 10 canopy, high volume music erected without CRZ NOC	1 x 144= 144 12 x 25 = 300 <u>10 x 1.4= 14</u> 458	38 x 1.4= 53.2	511.2	5,51,804.616	Premnath Shetgaonkar	15°38'01.0" 73°43'19.8"	
28	Fish Bone Abina Madeira	Temporary Bamboo Structure ON BEACH 20 beds + sheds on beach	1 x 144 = 144 <u>20 x 1.4= 28</u> 172	20 x 1.4= 28	144	2,15,886	Abina Madeira	15°37'44.5" 73°43'34.2"	
29	Remy's Shack	Temporary structure, on sand dune 30 sun beds erected without CRZ NOC	1 x 144=144	30 x 1.4=42	186	2,00,773.98	Remy Fernandes	15°37'28.0" 73°43'47.9"	
30	Xavier Café beach restaurant and family lounge	39 Sun beds & 5 tables on beach, high volume music system facing the beach in violation of CRZ norms Permanent structure constructed/erected without CRZ NOC	5 x 1.4= 7	39 x 1.4 = 54.6	61.6	66,492.888	Mr. Ruzario Fernandes	15°37'40.9" 73°43'40.6"	The Permanent structure constructed/erected without CRZ NOC is not included as the same has to be demolished.

Details of environmental compensation calculated for coastal damage from 41 cases from North Goa Turtle Nesting Beaches in Mandrem village

	Col A	Col B	Col C	Col D	Col E	Col F	Col G	Col H	Col I
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Sr No	Name	Nature of Violation	Area under Violation SL. 1 in Col B (sqm) (X-144 sqm) where 144 is permitted area by DoT, GoG	Area under Violation SL.2 in Col B(Total net= Total gross area of extra sunbeds above permitted number of 30, plus any other extra structures noted by the committee in 2019) In case the structure is illegal, all assets on the beach are treated as violation	Total Violation	Coastal Damage Value =INR 1079.43/m2/5 months	Owner (s)	GCZMA Remark	2023 Committee Notes
1	Here and Now Beach Shack through its owner Uttam Shetgaonkar	35 Sun beds & Sheds on beach Shack; Temporary Bamboo structure; extension on beach ; 2 cottages Erected without CRZ NOC	$1 \times 25 = 25$ $1 \times 144 = 144$ $1 \times 144 = 144$ $2 \times 25 = 50$ 363	$35 \times 1.4 = 49$	412Sq.mts	4,44,725.16	Uttam Shetgaonkar	No GPS reading recorded	
2	Cafe Peace and Love	Shack: Temporary Bamboo structure 21 Sun Beds + 8 Tables and Sheds on beach	$1 \times 144 = 144$ $8 \times 1.4 = 11.2$ $8 \times 1.4 = 11.2$ 166.4	$21 \times 1.4 = 29.4$	195.8 Sq.mtrs	2,11,352.394	Afser Kan Bernat Fernandes	$15^{\circ}40'26.7''$ $73^{\circ}42'24.6''$	
3	Food Planet Cafe	Permanent structure with tiled roofing and PCC flooring; ON BEACH 100 Sun beds + 4 Tables & Sheds 10 on Beach High Volume Music System	$4 \times 1.4 = 5.6$ $10 \times 25 = 250$ 255.6	$100 \times 1.4 = 140$	395.6 Sq.mtrs	4,27,022.508	Bernat Fernandes	$15^{\circ}40'25.5''$ $73^{\circ}42'25.6''$	The Permanent structure with tiled roofing and PCC flooring is not included as the same have to be demolished.

4	End of the World beach shack through its owner Vincent Rodrigues	28 Sun + 06 tables 5 canopy on beach Temporary Bamboo structure ON THE BEACH Tourism NOC	6x1.4= 8.4 5x1.4= 7 <u>1x144=144</u> 159.4	30 sunbeds permitted	159.4 Sq.mtrs	1,72,061 .142	Vincent Rodrigues	Tourism Shack 15° 40' 17.9" 73° 42' 28.3"	
5	Lama's Place beach shack through its owner Deepak Govekar	Temporary Bamboo structure ON BEACH TOURISM NOC 30 Sun beds + 06 tables on beach	1x144=144 <u>6x1.4 = 8.4</u> 152.4	30 sunbeds permitted	152.4 Sq.mtrs	1,64,505 .132	Deepak Govekar	Tourism Shack 15° 40' 17.1" 73° 42' 28.8"	
6	Inspiration Beach through its owner Antony Paul Breto	51 sun beds + 07 tables & sheds on beach Temporary Bamboo structure On Beach tourism NOC	7x25= 175 1x144=144 <u>7x1.4= 9.8</u> 178.8	30 sunbeds are permitted (51-30 =21) 21x1.44=29.4	328.8 Sq.mtrs	3,54,916 .584	Antony Paul Breto	Tourism Shack 15° 40' 15.9" 73° 42' 29.5"	
7	Mandrem Beach Shacks Sea Paradise Bar & Restaurant through its owner Sandeep	45 sun beds & sheds on beach High Volume Music System Temporary Bamboo Structure without CRZ NOC	45x 1.4= 63 <u>1x144=144</u> 207	45x1.4=63	270 Sq.mtrs	2,91,446 .1	Sandeep Satoskar	15° 40' 15.9" 73° 42' 29.5"	
8	Dolphin beach Resort Oasis Bar & Restaurant, Robert Fernandes	Temporary Bamboo structure & Permanent G+1 structure; 12 rooms 81 Sunbeds & Sheds	1 x 144 = 144	81 x 1.4 = 113.4 81 x 1.4 = 113.4	370.8 Sq.mtrs	4,00,252 .644	Robert Fernandes	15° 40' 15.9" 73° 42' 29.5"	The Permanent G+1 structure; 12 rooms is not included as the same have to be demolished.
9	Mollys Nest beach shack Alex Fernandes/Stanly Fernandes	20 sun beds on beach Temporary Bamboo Structure erected without CRZ NOC	1x144=144	20x1.4=28	172 Sq.mtrs	1,85,661 .96	Alex Fernandes/ Stanly Fernandes	15° 40' 03.5" 73° 42' 41.3"	

10	Boome rang Restaurant V.K. Sarkar	All Permanent structures ; 4 G+1 structures, 19 cottages 15 sunbeds on beach Music	19 x 25 = 475	15 x 1.4= 21	496 Sq.mtrs	535397.28	V.K. Sarkar	15° 39' 00.0" 73° 42' 56.6"	The Permanent structures ; 4 G+1 structures is not included as the same have to be demolishe
11	Black Horse Beach shack owner Joao Caetano Britto	Temporari Bamboo Structure on beach and 40 sun beds and shades TOURISM NOC	10 x 1.4= 14	30 sunbeds are permitted 40-30 =10 sunbeds 10 x 1.4=14	28 Sq.mtrs	8635.44	Joao Caetano Britto	15° 39' 00.8" 73° 42' 56.7" Joao Caetano Britto TOURISM NOC	
12	Sea Creek Restaurant through its owner Patrik Britto	Permanent Structure with 8 cottages 40 sun beds without CRZ NOC	8 x 25 =200	40 x 1.4= 56	256 Sq.mtrs	276334.08	Patrik Britto	15° 39' 01.1" 73° 42' 57.7"	Permanent Structure
13	Golden Goa beach shack through its owner Prasad Halarnkar	Shack : Temporari Bamboo Structure; Shack and Kitchen 33 sun beds and shed on the beach without CRZ NOC	1x144=144 1x144=144 1x25 = 25 <u>1x25 = 25</u> 338	33 x 1.4= 46.2	384.2 Sq.mtrs	414717.006	Prasad Halarnkar	15° 39' 02.0" 73° 42' 58.2"	
14	World Peace (Country side) beach shack through its owner Fransis Britto	Temporari Wooden shacks & Permanent structure.	1x144=144	-	144 Sq.mtrs	1,55,437.92	Fransis Britto	15° 39' 03.8" 73° 42' 58.0"	The Permanent structure is not included as the same have to be demolishe d.
15	Koleso Lounge & Bar through its owner Felix Britto	Temporari wooden shack without CRZ NOC and 36 sunbeds and 13 tables	1x144= 144 <u>13x1.4=</u> <u>18.2</u> 162.2	36x1.4= 50.4	212.6 Sq.mtrs	2,29,486.818	Felix Britto	15° 39' 07.9" 73° 42' 57.5" Felix Britto	
16	Rai Resort Restaurant & Bar through its owner Victor Fernandes	No structure on the beach but other side of the road 16 sun beds Restaurant is present	1x144=144	16 x 1.4= 22.4	166.4 Sq.mtrs	1,79,617.152	Victor Fernandes	15° 39' 09.9" 73° 42' 58.1"	

17	Micasa Ocean (KeBo Maison Ocean) Hotel through its owner Arjun Shetgaonkar	Permanent Structures; 5 permanent rooms + 5 cottages; G+1, 10 Sun beds and high intensity lights, Shack erected without CRZ NOC	5 x 25=125	10x1.4=14	139 Sq.mtrs	1,50,040.77	Arjun Shetgaonkar	15° 38' 57.0" 73° 42' 57.4"	The Permanent Structures and the 5 permanent rooms are not included as the same have to be demolished
18	Paradise beach shack Nazareth D'Souza	Temporary Bamboo structure ON BEACH 80 sun beds on beach High Volume	1 x 144=144	80 -30 = 50 sunbeds 50 x 1.4 = 70	214 Sq.mtrs	2,30,998.02	Nazareth D'Souza	15° 38' 57.0" 73° 42' 57.4" Tourism Shack	
19	Arabian Sea Restaurant (Tahira Beach Resort) Machindra Shetgaonkar	Permanent Bamboo structure open during monsoon; G+1 shack; 38 cottages 40 sunbeds	1 x 144=144 <u>1 x 144=144</u> 288	40 x 1.4=56	344 Sq.mtrs	3,71,323.92	Machindra Shetgaonkar	15° 38' 50.1" 73° 43' 00.7"	
20	Silent Bar & Restaurant through its owner Mukund Gad	Shack : Temporary Bamboo structure on permanent flooring; 7 cottages and 40 sun beds, 3 permanent rooms erected	1x144=144 <u>7x25= 175</u> 319	40 x1.4=56	375 Sq.mtrs	4,04,786.25	Mukund Gad	15° 38' 54.5" 73° 43' 59.5"	The 3 permanent rooms are not included as the same have to be demolished
21	L' Amore Beach Cottages Spa & Cafe Babu Shetgaonkar Disnehs Kumar	Shack: Temporary Bamboo structure on permanent plinth; 11 cottages 42 sunbeds and sheds found on beach High Volume Music High	1 x 144 = 144 <u>11 x 25= 275</u> 419	42 x 1.4=58.8	477.8 Sq.mtrs	5,15,751.654	Babu Shetgaonkar Disnehs Kumar	15° 38' 52.4" 73° 43' 00.0"	

22	Mama Goa Resort/ Veg & Sea through its owner Mukund Gad	Shack : Temporary Bamboo structure on permanent plinth 5 cottages and 4 permanent rooms and high intensity light erected	$1 \times 144 = 144$ $\frac{5 \times 25 = 125}{269}$	-	413 Sq.mtrs	4,45,804.59	Mukund Gad	15° 38' 51.3" 73° 43' 00.6"	The 4 Permanent rooms and permanent plinths are not included as the same have to be demolished
23	Palm Grove Beach Resort through its owner Ratnakar Shetgankar	Shack; Temporary bamboo structure, 12 permanent cottages, 40 sunbeds erected without CRZ NOC	$1 \times 144 = 144$	40 x 1.4 = 56	200 Sq.mtrs	2,15,886	Ratnakar Shetgankar	15° 38' 50.01" 73° 43' 00.7"	The 12 permanent cottages are not included as the same have to be demolished
24	Yab Yum Beach	Temporary Bamboo structure 15 temporary 25 Sun beds cottages without CRZ NOC	$1 \times 144 = 144$ $\frac{15 \times 25 = 375}{519}$	25 x 1.4 = 35 Sqm	554 Sq.mtrs	5,98,004.22	Ramesh Shetgankar/ Lakhan Karbe	15° 38' 50.1" 73° 43' 00.7"	
25	Lovely Jubelly Beach Shack, Gawde wada, Mandrem	Illegal construction and operating resort/ cottages by erecting structures in NDZ	1x144		144	1,55,437.92		No GPS reading	
26	Pirache Village, Ashwem, Mandrem, Pernem Goa	Illegal operating resort/ cottages by erecting structures in NDZ without CRZ NOC	1x144		144	1,55,437.92		No GPS reading	
27	Silent Beach Face Huts and Rooms, Ashwem, Mandrem	Illegal operating resort/ cottages by erecting structures in NDZ without CRZ NOC	1x144		144	1,55,437.92			

28	Little Palm Groove Cottages & Restaurant, Ashwem, Mandrem, Pernem Goa	Illegal operating resort/ cottages by erecting structures in NDZ without CRZ NOC	1x144		144	1,55,437.92		No GPS Reading recorded	
29	Sky Club owner Mr. David Ashwem, Mandrem	Illegal operating resort/ cottages by erecting structures in NDZ without CRZ NOC	1x144		144	1,55,437.92	Mr. David	No GPS Reading recorded	
30	Micasa Beach Resort(Ke Bo Maison Ocean) Hotel through its owner Arjun Shetgaonkar	Permanent structures; 5 permanent rooms + 5 cottages ; G+1 10 Sun beds and high intensity lights Shack erected without CRZ NOC	1x144=144 <u>5x25= 125</u> 269	10 x 1.44=14.4	283.4	3,05,910.462	Arjun Shetgaonkar	15° 38' 57.0" 73° 42' 57.4"	The Permanent structures: 5 permanent rooms+5 cottages G+1 are not included as the same have to be demolished
31	Micasa Beach Resort, Ashwem, Mandrem Sandhya Kushanaha, Mandrem	Permanent Structures; 5 permanent rooms + 5 cottages; G+1 , 10 Sun beds and high intensity lights, Shack erected without CRZ NOC	5 x 25=125	10x1.4=14	139 Sq.mtrs	1,50,040.77	Sandhya Kushanaha	15° 38' 57.0" 73° 42' 57.4"	The Permanent Structures and the 5 permanent rooms are not included as the same have to be demolished Details as per Demolition Order No. GCZMA/N/NGT matter/ 19-20/01/121 dated 15/07/2019 of GCZMA

32	Sea View Resort through owner, Ashwem, Mandrem	Permanent structure with tiled roofing; 22 permanent rooms; G+1, 34 sun beds and high volume music system Erected		34 x 1.4 = 47.6		51,380.868	Dennis Britto	15° 38' 58.6" 73° 42' 56.0"	The Permanent structure with tiled roofing; 22 permanent rooms; G+1, are not included as the same have to be demolishe
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NOW THEREFORE, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 6071 (E) dated 27/10/2022; issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to deposit an amount reflected in the table vis a vis the parties with the GCZMA on **26th June 2023** either by D.D / pay order. In case of delay/failure on the part of the parties to comply with the directions to deposit the environmental compensation the Collector may recover the same as arrears of Land Revenue and disconnect the Electricity and Seal the premises.

**For and on Behalf of the
Goa Coastal Zone Management Authority**

Gitte.

Dr Sneha S. Gitte (IAS)
Member Secretary (GCZMA)

To,

1. **The Collector North & District Magistrate, (North), Office of the Collector (North) Panaji Goa**to serve upon the parties the above directions and recover the environmental compensation from the parties.

To

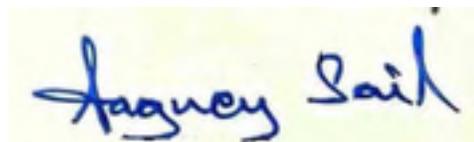
- 1) **Huddles Restaurant through Mr. David Fernandes ,R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 2) **Ing's Restaurant through CasianoEdy D'Souza and Devendra, R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 3) **Tomatos Restaurant through Neal Fernandes,R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority

- 4) **Chia Lounge through Mukesh Kumar R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 5) **Larisa Guest house / beach resort through Kalpesh FondekarR/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 6) **Burger Factory through Mayank Dube ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 7) **Divine Gypsies through Gregary Dias ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 8) **Sunway Beach Cottages Restaurant and Bar by Umesh Shetgaonkar ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 9) **La –Plage Restaurant and Shiva Cotages Girija Shiva Shetgaonkar/Sandesh ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 10) **Sea Green Beach shack through Sanjay Kavlekar ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 11) **Café Lucky Star Beach shack through Sudhesh Dabolkar ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 12) **SinQ Beach Kenneth Rebello through Mahesh Adwalpalkar ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 13) **Orion Beach Shack through Narayan Shetgaonkar ,R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 14) **Café Morjim Beach Shack through Rama Shetgaonkar&Sanket Shetgaonkar R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 15) **Marbela Beach through JaydeepRajeBhosle R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 16) **Refresh Beach club and resort/ golden eye beach shack through Prashant Shetgaonkar R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 17) **Princyia Beach shack through Megnath Shirodkar R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 18) **Jasmine beach shack through VinayakHarmalkar/Victor Mendonsa R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**
- 19) **Yogi’s Frozen Sand the beach shacks through its owner Yogesh Bhonsle R/o Morjim Pernem Goa.....with a directions to make the payment to the Authority**

- 20) **Rock Water Resort** through its owner **Sanjay Korgaonkar R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 21) **Morjim Queen Beach Shack** through its owner **Charles Karmonkar R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 22) **Sea Scape Eco Beach Resort** through its owner **UdayNagvekar /Kuldeep Singh DalalR/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 23) **Sea Bird beach Shack**through its owner**Sandeep Shirodkar R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 24) **Station Beach shack (Rudra sandy Shack)**through its owner**Sandeep Gawde R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 25) **Cool place Beach Shack (Blue Octopus)**through its owner**Sanjay Sawant/ Vishal SimepurushkaR/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 26) **Living Room beach Resort**through its owner**Sanjay Kullar/RupeshR/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 27) **S2 Beach Shack** Goathrough its owner**Sandesh Korgaonkar R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 28) **Silver Sand Shack**through its owner**PremnathShetgaonkar R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 29) **Fish Bone** through its owner **Abina Madeira R/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 30) **Remy's Shack** through its owner**Remy FernandesR/o Morjim Pernem Goa**.....with a directions to make the payment to the Authority
- 31) **Montego Bay, r/o Morjim Pernem Goa**with a directions to make the payment to the Authority
- 32) **Xavier Café beach restaurant and family lounge** through **Ruzario Fernandes, r/o Morjim Pernem Goa**with a directions to make the payment to the Authority

Copy to :

1. **Goa ParyavaranSavprakshanSangharshSamitee** through the President, (**Bruno Rodrigues**) office at S-1, Renuka Residency, Behind KTC Bus stand, Fatorda, Margao-Goa 403601. for information
2. **The Secretary, Village Panchayat Mandrem, Pernem Goa**..... with direction to serve the parties and file compliance report before this Authority.
3. **The Secretary, Village Panchayat Morjim, Pernem Goa**..... with direction to serve the parties and file compliance report before this Authority.



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Aagney Sail <aagneysail@gmail.com>

O.A. No. 70 of 2022 (WZ) - Chandan Khorjuvekar v. GCZMA & Ors. - Rejoinder to Reply of Respondent No. 2

Aagney Sail <aagneysail@gmail.com> Wed, Jul 12, 2023 at 8:01 PM
To: gczma gczma <goacoastalzone@gmail.com>, Dy Conservator of Forest North Goa Ponda <dcfnorth-forest.goa@nic.in>, dir-env.goa@nic.in, "luckyrealtechpvt.ltd.24@gmail.com" <luckyrealtechpvt.ltd.24@gmail.com>, gm@maargitbeachresortgoa.com, "maargitbeachresortgoa@gmail.com" <maargitbeachresortgoa@gmail.com>, "Adv. Gauresh Malik" <gaureshmalik6@gmail.com>, gauravvardhan nadkarni <nadkarnigauravvardhan@gmail.com>, Abhay Anturkar <anturkarandassociates@gmail.com>, Deputy Conservator of Forests Head Quarter <dcfhq-forest.goa@nic.in>, legalcellgoa <legalcellgoa@gmail.com>, Pankaj Vernekar <vernekarpankajp@gmail.com>

Madam / Sir,

Please find attached a scanned colour copy of the Rejoinder to Reply of Respondent No. 2 in the abovementioned O.A. No. 70/2022 (WZ) for your record and perusal.

Kindly acknowledge receipt of the same.

Best

Adv. Aagney Sail,
Advocate for the Applicant,
Mobile: +91.9810076618

 **Rejoinder to R2 Reply.pdf**
3025K